

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 374/MP/2019**

Subject : Petition under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 10 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for determining the NRLDC Charges for the control period 1.4.2019 to 31.3.2024.

Petitioner : Northern Regional Load Despatch Centre (NRLDC)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) & Ors.

**Petition No. 375/MP/2019**

Subject : Petition under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 10 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for determining the NRLDC Charges for the control period 1.4.2019 to 31.3.2024.

Petitioner : National Load Despatch Centre (NLDC)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and Ors.

**Petition No. 376/MP/2019**

Subject : Petition under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 10 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for determining the NERLDC Charges for the control period 1.4.2019 to 31.3.2024.

Petitioner : North Eastern Regional Load Despatch Centre (NERLDC)

Respondents : Assam Power Distribution Company Limited (APDCL) & Ors.

**Petition No. 378/MP/2019**

Subject : Petition under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 10 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for determining the SRLDC Charges for the control period 1.4.2019 to 31.3.2024.



Petitioner : Southern Regional Load Despatch Centre (SRLDC)

Respondents : Transmission Corporation of Andhra Pradesh Limited (APTRANSCO) and Ors

**Petition No. 399/MP/2019**

Subject : Petition under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 10 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for determining the SRLDC Charges for the control period 1.4.2019 to 31.3.2024.

Petitioner : Eastern Regional Load Despatch Centre (ERLDC)

Respondent : Bihar State Power Holding Company Limited (BSPHCL) & Ors

**Petition No. 400/MP/2019**

Subject : Petition under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 10 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for determining the WRLDC Charges for the control period 1.4.2019 to 31.3.2024.

Petitioner : Western Regional Load Despatch Centre (WRLDC)

Respondents : Maharashtra State Electricity Distribution Company Limited (MSEDCL) & Ors.

Date of Hearing : 25.2.2020

Coram : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member

Parties Present : Shri Rakesh Kumar, NLDC  
Shri N. R. Gupta, NLDC  
Shri Gajendra Yasaua, NLDC  
Shri Alok Kumar, NLDC  
Shri Manas Das, ERLDC  
Ms. S. Usha, WRLDC  
Shri Ventakeshan, SRLDC  
Shri M.K Agarwal, NRLDC  
Ms. Himani Dutta, NERLDC  
Shri Ankit Jain, NERLDC

**Record of Proceedings**

The Representative of the Petitioners submitted the present Petitions have been filed, *inter-alia*, seeking approval of the RLDCs Charges for the control period



1.4.2019 to 31.3.2024. The Representative of the Petitioners requested to issue notices to the Respondents.

2. The representative of NRLDC sought permission to implead Punjab State Power Corporation Ltd. (PSPCL) as party to the Petition No. 374/MP/2019.

3. After hearing the Representatives of the Petitioners, the Commission admitted the Petitions and directed to issue notice to the Respondents.

4. The Commission directed NRLDC to implead PSPCL as party to the Petition No. 374/MP/2019 and to file revised memo of parties by 9.3.2020.

5. The Commission directed the Petitioners to serve copy of the Petitions on the Respondents, including PSPCL immediately, if not already served. The Respondents were directed to file their replies by 16.3.2020 with an advance copy to the Petitioners who may file their rejoinder, if any, by 31.3.2020.

6. The Commission directed the Petitioners to submit the following information, on affidavit, by 13.3.2020:

(a) Manpower strength approved by the Commission for 2019-20 as per order dated 10.6.2019 in Petition No. 344/MP/2018 vs. actuals as on date;

(b) Details of CAPEX proposed to be incurred as per Form 3C,

(c) Revised Tariff filing forms, as per Annexure-I of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 including the following details as indicated below:

(i) Forms 1 and 2 along with 2018-19 figures;

(ii) Form 5B with Gross Block upto 31.3.2019;

(iii) Forms 6B, 6C and 6D- Actuals for previous five years, actual for 1<sup>st</sup> six months of 2019-20, expected for balance six months of 2019-20;

(iv) Form 10 as on 31.3.2019;

(v) Submit the corresponding de-capitalization along with its gross value and cumulative depreciation, if there is REPEX; and

(vi) Submit Form 6A in Petition No. 400/MP/2019.

7. The Commission directed that due date of filing the reply, rejoinder and information should be strictly complied with. No extension shall be granted on that account.

8. The Petitions shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Legal)**

